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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION 467/96

dt.15-4-96

Between

T. Katamaiah

: Applicant

and

1. Sub Divnl. Officer

Telecommunication

Tadapatri

2. Telecom District Manager

Anantapur

3. Chief General Manager

Telecommunications

Doorsanchar Bhavan

Hyderabad

: Respondents

Counsel for the applicant

: K. Venkateswara Rao  
Advocate

Counsel for the respondents

: V. Bhimanna, CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral Order (per Hon. Mr. Justice M.G. Chaudhari, VC )

Heard Sri K. Venkateswara Rao for the applicant and  
Sri V. Bhimanna for the respondents.

2. Admit.

3. Notice waived.

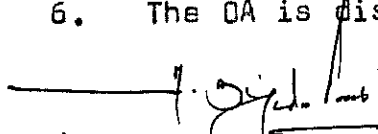
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4. Learned counsel for the applicant submits that an order in terms of order in judgement in OA.216/96 dated 2-2-96 may be passed in this case also. Hence, the following order :


5. The applicant should be reengaged as far as possible in the same unit from where he was disengaged last and if there be no immediate work available in that unit then in some other unit where work may be available in preference to freshers from the open market. In doing so the fact of applicant's previous length of engagement may be ~~kept in mind~~ and a sympathetic approach may be adopted.

6. The OA is disposed of in terms of the aforesaid order.

  
(H. Rajendra Prasad)  
Member (Admn.)

  
(M.G. Chaudhari)  
Vice Chairman

Dated : April 15, 96  
Dictated in Open Court

  
25/4/96  
DnOI

sk

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To

1. The Sub Divisional Officer,  
Telecommunication, Tadapatri.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager,  
Telecommunications,  
Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. Onespere copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Dated: 15-6-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 467/96.

T.A.No. (w.p.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal दस्तावेज / DESPATCH 4 MAY 1996 हैदराबाद न्यायपीठ HYDERABAD BENCH
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